

Government of India that reports are current about a powerful radar system being established in Pakistan by the United States?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): Yes, Sir.

Export of Manganese Ore

*1495. Shri Aurobindo Ghosal: Will the Minister of Commerce and Industry be pleased to state:

(a) whether the private sector is allowed to export Manganese ore along with the State Trading Corporation of India (Private) Ltd, and

(b) if so, what is the percentage of export made by the private sector in the years 1957-58 and 1958-59 so far?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) Yes, Sir

(b) July 1957 to June, 1958, 66.4 per cent.

July 1958 to December, 1958, 63 per cent.

Employees of the Rehabilitation Department

*1501. Shri Ajit Singh Sarhadi: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether it is a fact that there are a large number of employees in the various offices of the Rehabilitation Ministry who have put in more than 10 years' service and have not been made permanent and are not entitled to any pensionary benefits; and

(b) if so, the reasons therefor and what steps are being taken to make them permanent?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) There are a number of such employees

(b) The offices subordinate to the Rehabilitation Ministry are all purely temporary organisations and the posts therein cannot, therefore, be declared permanent. As and when the staff from any of the offices is declared

surplus, efforts are made to absorb them in other Ministries and Departments of the Government of India. Declarations of quasi-permanency are also issued in respect of persons who become eligible

Sale agents for Indian Cement in Ceylon

*1504. Shri Chandak: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that two sale agents have been appointed for selling Indian cement in Ceylon,

(b) how much annual business each of the sale agents has guaranteed; and

(c) what penalty will be imposed on the sale agents individually if they fail to fulfil their respective quotas and how the penalties, if accrued, will be recovered?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). No sale agents have been appointed in Ceylon, but contracts for export of 24000 tons of cement have been executed by the State Trading Corporation of India (Private) Ltd. with two parties, for 12,000 tons in each case, to be lifted during a period of six months

(c) The contracts provide for payment by an irrevocable and confirmed Letter of Credit and for settlement of disputes by arbitration in New Delhi.

Export of Iron Ore

*1507. Shri Panigrahi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that no order for the export of iron ore from Calcutta Port during 1958-59 has yet been placed,

(b) the amount of iron ore which now lies in the Calcutta Port and awaits export, and

(c) what is the reason for not placing so far the order for the export of iron ore from Calcutta Port for 1958-59?